

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 275 of 1997.

Friday this the 21st day of February 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V. Chandrasekharan,
Diesel Assistant,
Southern Railway,
Palghat Division, Erode,
residing at: 58-A,
Bharathy Nagar,
Moolapalayam, Erode-2.

.. Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.

1. Union of India through
the General Manager,
Southern Railway,
Headquarters Office,
Park Town P.O.,
Madras-3.

2. The Chief Personnel Officer,
Southern Railway,
Headquarters Office,
Park Town-P.O.,
Madras-3.

3. The Divisional Personnel Officer,
Southern Railway,
Palghat Division,
Palghat.

.. Respondents

(By Advocate Shri Mathews J. Nedumpara)

The application having been heard on 21st February 1997,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

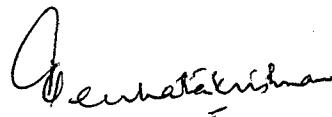
The grievance of the applicant, a Diesel Assistant,
is that his pay has not been fixed as per rules and therefore,
he has prayed in this application that it may be declared
that with effect from 14.1.95, he is entitled to have his

initial pay in that post fixed under Rule 1313(a)(1) of the Indian Railway Establishment Code, Volume-II, with reference to the last pay drawn by him in the substantive post of Khalasi Helper and the respondents be directed to fix his pay accordingly.

2. The applicant made a representation on 15.1.96 which remains to be disposed of by the respondents. When the application came up for hearing Mr. James J. Nedumpara, representing Mr. Mathews J. Nedumpara, Additional Central Government Standing Counsel states that the respondents would consider the representation made by the applicant dated 15.1.96 and pass a speaking order within a period of three months. Learned counsel for applicant states that the applicant will be satisfied if such a direction is given. In the light of what is stated above, the application is admitted and disposed of with a direction to respondents to consider the representation made by the applicant on 15.1.96 in the light of the relevant provisions in the Indian Railway Establishment Code, Volume-II and to give the applicant a speaking order within a period of three months from the date of receipt of a copy of this order.

3. The application is disposed of as above. No costs.

Dated, the 21st February, 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN